
Vikas And 80 Others Vs State Of U.P. And 2 Others

Writ - A No. 656, 693, 758, 771, 801, 823, 836, 917, 925, 937, 942, 943, 944, 945, 969, 1006, 1029, 1271, 1357, 1523, 1548, 1550, 1568, 1598, 1604, 1658, 1776, 2310, 2666, 2670, 2690, 3999, 4028, 4159, 4542, 4840, 9558 Of 2020, 3353 Of 2021

Court: Allahabad High Court

Date of Decision: Sept. 17, 2021

Acts Referred:

Constitution Of India, 1950 " Article 14, 16, 73, 162, 226, 309#Kerala State and Subordinate Services Rules, 1958 " Rule 10, 10(a), 10(a)(ii)#U.P. Police Ministerial, Accounts and Confidential Assistant Cadre Service Rules, 2015 " Rule 10(1), 11

Hon'ble Judges: Yashwant Varma, J

Bench: Single Bench

Advocate: Tarun Agrawal, Prashant Mishra, Tarun Agrawal, F.A. Ansari, G.K. Singh, Ashish Kumar Singh, Avneesh Tripathi, C.S.C, Greesh Kumar Malviya, Hritudhwaj Pratap Sahi, M.N. Singh, Shailendra Srivastava

Final Decision: Dismissed

Judgement